

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGSWrit Petition(s)(Civil) No(s). 140/2024

GOVERNMENT OF NCT OF DELHI

Petitioner(s)

VERSUS

UNION OF INDIA & ORS.

Respondent(s)

(FOR ADMISSION and IA No.50507/2024-GRANT OF INTERIM RELIEF)

Date : 10-05-2024 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SANJIV KHANNA
HON'BLE MR. JUSTICE DIPANKAR DATTA

For Petitioner(s) Mr. Siddhartha Dave, Sr. Adv.
Mr. Talha Abdul Rahman, AOR
Mr. M. Shaz Khan, Adv.
Ms. Vidhi Pankaj Thaker, Adv.
Mr. Adnan Yousuf, Adv.

For Respondent(s) Mr. Tushar Mehta, Solicitor General
Mr. Mukesh Kumar Maroria, AOR
Mr. Kanu Agarawal, Adv.
Mr. Padmesh Mishra, Adv.
Mr. Arkaj Kumar, Adv.
Mr. Anuradha Mishra, Adv.

UPON hearing the counsel, the Court made the following
O R D E R

Learned counsel for the respondents prays for and is granted four weeks to file a counter affidavit/reply.

Rejoinder affidavit, if any, may be filed within a period of two weeks after service of the counter affidavit/reply.

Learned Solicitor General states that in the meanwhile, the controversy in question will be examined.

Re-list in the week commencing 22.07.2024.

(BABITA PANDEY)
COURT MASTER (SH)(R.S. NARAYANAN)
ASSISTANT REGISTRAR